

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. No. 865/94.

Dt. of Decision : 22.7.94.

Mr. D. Vittal

.. Applicant.

vs

1. The Assistant Engineer (XBar)  
Telecom, Nizamabad.

2. The Telecom District Engineer,  
Nizamabad.

3. The Chief General Manager,  
Telecommunication, Doorsanchar  
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. N.V. Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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Copy to:

1. The Asst. Engineer (X Bar)  
Telecom, Nizamabad.
2. The Telecom District Engineer,  
Nizamabad.
3. The Chief General Manager,  
Telecommunication, Doosancharo  
Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

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OA 865/94.

Dt. of Order: 22-7-94.

(Order of the Divn. Bench passed by Hon'ble  
Shri A.V.Haridasan, Member (J) ).

★ ★ ★

— — — — — This application is that the Respondents may be directed to consider the applicant, who is a Scheduled Tribe, for re-engagement as a Casual Labour with an obligation to engage him in preference to the outsiders and juniors.

2. When the application come up for admission, the counsel for either side submits that the application may be disposed of with appropriate directions to the Respondents. Hence the O.A. is admitted and disposed of at the admission stage itself ~~directing the Respondents to consider the claim of~~ the applicant in this application within 4 weeks from the date of communication of this orders, with ~~reference to the~~ documents and records available with them and include the name of the applicant in the live register of casual labour at appropriate place. If the claim of the applicant is found to be genuine, the respondents are directed to ~~engage him~~ in preference to the persons who have put in lesser number of days of service as on the date of dis-engagement of the applicant.

3. O.A. is ordered accordingly. No costs.

(A. B. GORTHI)  
Member (A)

(A.V.HARIDASAN)  
Member (J)

Dt. 22nd July, 1994.  
Dictated in Open Court.

avl/

Deputy Registrar (J)  
Cont

O.A 865/94

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIOSAN: MEMBER(J)✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)✓

Dated: 22/7/94

ORDER/JUDGMENT.

M.R.P./C.P.NO:

C.A.NO.

865/94 ✓

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions  
Issued.

Allowed.

Dismissed of with directions. ✓ *Admission  
flag*

Dismissed.

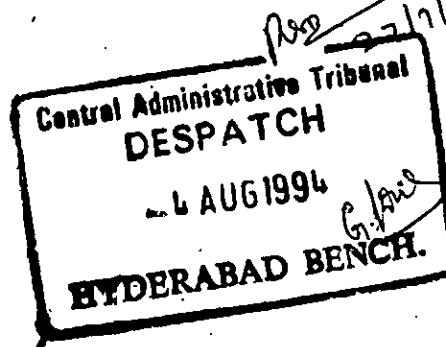
Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs. ✓

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22/7/94  
V.C. 2014